

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PRANAV CONSTRUCTION SYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Pranav Construction Systems Private Limited
2.	Date of Incorporation of Corporate Debtor	10/09/2003
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U29246MH2003PTC142133
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Registered Office: Plot No. C-10, T.T.C. Industrial Estate, M.I.D.C. Pawane, Koperkhairne, Navi Mumbai – 400705
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated March 11, 2022 in Company Petition No. 3923/MB/C-I/2019
7.	Estimated date of closure of Insolvency Resolution Process	September 07, 2022 (180 days from the Insolvency Commencement date which is March 11, 2022)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP/P-01463/2018-2019/12338
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat No. 1301, Building No. 23E, Palazzio CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076 Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 702, Janki Centre, Dattaji Salvi Road, Off Veera Desai Road, Andheri West, Mumbai - 400053 Email Id: cirp.pcspl@rirp.co.in
11.	Last date for submission of claims	March 25, 2022 Date of appointment of IRP is March 11, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Pranav Construction Systems Private Limited** on March 11, 2022. The creditors of **Pranav Construction Systems Private Limited** are hereby called upon to submit their claims with proof on or before March 25, 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Kamal Kishor Gurnani



Date: March 13, 2022
Place: Mumbai

Kamal Kishor Gurnani
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP/P-01463/2018-2019 /12338